

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:387
ANSWERED ON:20.08.2010
FINANCIAL ASSISTANCE TO RUN ORPHANAGES
Ju Dev Shri Dilip Singh;Singh Smt. Meena

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the eligibility criteria to receive the financial assistance to run orphanages;
- (b) the details of the shared of the Union and State Government in running the orphanages;
- (c) the details of the Non-Governmental Organisations (NGOs) working for the welfare of orphans/destitute/neglected/street children in the country. State-wise;
- (d) the funds sanctioned, released and utilised by the State Governments/NGOs during each of the last three years and the current year, State-wise;
- (e) whether the Government has received complaints regarding misappropriation of funds by NGOs meant for the aforesaid purposes; and
- (f) if so, the details thereof, State-wise alongwith the action taken by the Government thereon?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a),(b),(c),(d),(e)&(f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (F) OF THE STARRED QUESTION NO.387 FOR 20.08.2010 BY SHRIMATI MEENA SINGH AND SHRI DILIP SINGH JU DEV REGARDING 'FINANCIAL ASSISTANCE TO RUN ORPHANAGES'

(a),(b),(c) and (d): Orphanages can be set up and run by the State Governments/ UT Administrations or by voluntary organizations. Prior to 2009-10, Ministry of Women and Child Development was implementing the plan schemes namely, (i) Scheme of Assistance to Homes for Children (Shishu Greh) to Promote In-country Adoption; (ii) An Integrated Programme for Street Children; and (iii) A Programme for Juvenile Justice, under which financial assistance was provided, on the recommendation of the State Governments/ UT Administrations to them or to Non- Governmental Organizations(NGOs) for establishment and maintenance of homes/ centres for the welfare & rehabilitation of children in need of care and protection and children in conflict with law .

The details of eligibility criteria to receive the financial assistance and ratio of grants were as under:

(i) Scheme of Assistance to Homes for Children (Shishu Greh) to Promote In-country Adoption: Financial assistance in the ratio 90:10 (100% for State run institutions) was provided to run homes for orphaned/ abandoned children of 0-6 years. The NGO was required to be registered/ licensed with minimum of 3 years.

(ii) An Integrated Programme for Street Children: Financial assistance was provided to the Non- Governmental Organizations(NGOs)/ State Governments in the ratio 90:10 for running project for prevention of destitution and withdrawal of children from a life on the street. The NGOs were required to be a registered, for a minimum period of two years, under an appropriate Act. The State-wise details of the NGOs that received grants under the above two schemes are at Annex-I.

(iii) A Programme for Juvenile Justice: Financial assistance was provided to the State Governments/ UT Administrations to meet 50 per cent of their expenditure requirements for establishment and maintenance of Children's Homes either by the State Government itself or in association with Non Governmental Organizations (NGOs), under the Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act). The ratio of expenditure in case of NGO run homes were 45:45:10(Union Government: State Government: NGO). In practice, the central share of grant under this scheme was released to the State Governments for the institutions registered with them under the JJ Act.

The State-wise details of funds sanctioned, released and utilized under all the above schemes are at Annex-II.

These three schemes have now been merged into the centrally sponsored scheme namely, 'Integrated Child Protection Scheme(ICPS)' introduced in 2009-10. Under the scheme, funds are released to the State Governments for setting up, upgradation

and management of Homes. Except for the North Eastern States and Jammu & Kashmir, for which the cost sharing ratio from all Homes is 90:10, for other States it ranges between 90:10 to 75:25 (75:15:10 between Union Government, State Government and NGO in case of NGO run home) based on the location, type of home and agency running the home (State Government/ NGO). Details of funds sanctioned, released and utilized under this scheme are at Annex-III.

(e) and (f): One complaint has been received recently regarding misuse of funds by a Home in Kerala which has been sent to the State Government for necessary action.